

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

MA 1543/2005

in

OA 514/2005

Allahabad, this the 15th day of September, 2008

HON'BLE SHRI JUSTICE M. VENKATESWARA REDDY, MEMBER (J)
HON'BLE SHRI SHAILENDRA PANDEY, MEMBER (A)

Munna Mishra

Aged about 44 years

s/o Shri Mangal Mishra

r/o Railway Quarter No.489-D,

New Model Colony

Izzatnagar (Bareilly).

... Applicant

(By Advocate: Shri R.K. Nigam)

Versus

1. Union of India through General Manager
North Eastern Railway
Gorakhpur.

2. Chief Engineer (Construction)
North Eastern Railway
Gorakhpur.

3. Chief Electrical Engineer (Constructions)
North Eastern Railway,
Gorakhpur.

4. Divisional Railway Manager,
North Eastern Railway
Izzatnagar.

5. Chief Workshop Manager
North Eastern Railway
Izzatnagar.

... Respondents

(By Advocate: Shri D. Awasthi)

Munna Mishra

Signature

Shri D. Awasthi
Signature

ORDER (Oral)

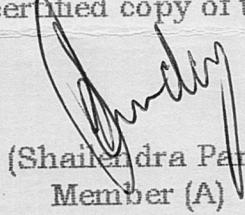
BY JUSTICE M. VENKATESWARA REDDY, MEMBER (J):

Heard both sides.

2. The learned counsel for the respondents states that Hon'ble Supreme Court's decision in Ram Kumar vs. Union of India, relied upon by the applicant's counsel, has no application to the present case but we need not go into that question in this OA at the present moment.

3. At the outset, however, the applicant's counsel states that it would suffice if a direction is given to the respondents to treat this OA as representation of the applicant and pass an order as to his grievance ~~expressed~~ put forth in the Original Application with reference to ~~his~~ reliefs prayed therein.

4. In the above circumstances, this OA is disposed of giving a direction to the respondents to treat the OA as a representation presented by the applicant and dispose of the same by making a speaking order, within three months from the date of the receipt of a certified copy of this order. No costs.


(Shailendra Pandey)
Member (A)


(Justice M. Venkateswara Reddy)
Member (J)

/nsnrsp/